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Affidavit to be Furnished by the candidate alongwith Nomination Paper
 Before the Returning Officer

For election to..... (name of the House)
 From..... 27. Bajpalli..... Constituency (Name of the Constituency)

Dr. Ranjeet Gada, daughter wife of *Sri Dileep Kumar*,
 aged 39 years, resident of *V.H.-Basha, P.S.-Bapna D.I.O.-Gomti* (mention full postal address), a candidate in the above
 election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by *T.D.U.* (name of the political party) I am contesting as an
 Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AEHDG 5022K	2008-09	23368/-
2.	Spouse-	ADYPR 1587C	2008-09	19800/-
3.	Dependent 1	N.A.	N.A.	N.A.
4.	Dependent 2	N.A.	N.A.	N.A.
5.	Dependent 3	N.A.	N.A.	N.A.

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	(i) P.S. Bapna - C.S. - 385/504/506/34 (ii) P.S. Dumka - C.S. - 341/323/504/506 353/472/1263/34
(b)	Name of the court, Case No. and Date of order taking cognizance :	(i) P.S. Dumka Case No - 200/9 (ii) P.S. Bapna Case No - 124/08
(c)	Details of Appeal(s) / Application(s) for revision (if any) filed against the above order(s) :-	X

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	X
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :-	X

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(3) That I give herein below the details of my assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Name)

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

As on 30/09/2011

S. No.	Description	Self Dilip Kr.	Spouse Ankita Kr.	Dependent-1 Hansika Ray	Dependent-2 Hansika Ray	Dependent-3
(i)	Cash in hand	13800/-	6000/-	-	-	-
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	UBI - 66562/- IDBI - 11649/- SBI - 36156/-	Canada Bank Rs 4000/- SBI - 11039/-	X	X	V
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	X		X	X	X
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LIC Yearly Posto - 194495/-	LIC Premium Yearly - 5800/- Posto - 194495/-	X	X	X
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount	NIL	X	X	X	X
(vi)	Motor Vehicles/Aircrafts/Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorpio - 2006 Car - 750,000/- Tata - Safari 2011 Car - 130000/-	X	X	X	X
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold - 15.09g Gold - 24.50g/-	X	X	X	X
		Silver - 1 kg Gold - 22.00g/-		2		

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-Any other assets such as value of
Claims/Interest

Gross Total value

3. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u> Location(s) Survey number(s)	Korrikand	X	X	X	X
	Area (Total measurement in acres)	191.125 Bigha	X	X	X	X
	Whether inherited property (Yes or NO)	NO	X	X	X	X
	Date of purchase in case of self acquired property	23/7/2010	X	X	X	X
	Cost of Land (in case of purchase) at the time of purchase	2858910/-	X	X	X	X
	Any Investment on the land by way of development, construction etc.	NO	X	X	X	X
	Approximate Current market value	30,00,000/-	X	X	X	X
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s)	X	X	X	X	X
	Area (Total measurement in sq. ft.)	X	X	X	X	X
	Whether inherited property (Yes or NO)	X	X	X	X	X
	Date of purchase in case of self acquired property	X	X	X	X	X
	Cost of Land (in case of purchase) at the time of purchase	X	X	X	X	X
	Any Investment on the land by way of development, construction etc.	X	X	X	X	X
	Approximate Current market value	X	X	X	X	X
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	X	X	X	X	X
	Built up Area (Total measurement in sq. ft.)	X	X	X	X	X

(iii) Whether inherited property (Yes or NO)	X	Y	X	X	Y
Date of purchase in case of self acquired property	X	Y	X	X	X
Cost of property (in case of purchase) at the time of purchase	X	Y	X	X	X
Any investment on the property by way of development, construction etc.	X	X	X	X	X
Approximate Current market value	X	X	X	X	X
(iv) Residential Buildings (including apartments.)	Near Kalkaji 70x60	Near Kalkaji 70x60		X	X
- Location(s)	2 Katta 1 Dhur	2 Katta 1 Dhur	X	X	X
- Survey number(s)	1 Katta 6 Dhur	1 Katta 6 Dhur	X	X	X
Area (Total measurement in sq. ft.)	2 Katta 1 Dhur	2 Katta 1 Dhur	X	X	X
Built up Area (Total measurement in sq. ft.)	1 Katta 6 Dhur	1 Katta 6 Dhur	X	X	X
Whether inherited property (Yes or NO)	NO	NO	X	X	X
Date of purchase in case of self acquired property	19/06/2001	19/06/2001	X	X	X
Cost of property (in case of purchase) at the time of purchase	527000/-	561100/-	X	X	X
Any Investment on the land by way of development, construction etc.	500,000/-	500,000/-	X	X	X
Approximate Current market value	2500,000/-	25,00,000/-	X	X	X
(v) Others (such as interest in property)	50/-	50/-	X	X	X
(vi) Total of Current Market Value of (i) to (v) above	2500,000/-	25,00,000/-	X	X	X

- (6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
 (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i) Loan or dues to Bank/Financial Institution(s)						X
Name of Bank or FI	X	X	X	X		
Amount outstanding						
Nature of loan						
Loan or dues to any individuals/ Entity other than mentioned in (i) above.				X	X	X
Name(s)	Govt. & Personal Staff Govt 600,000/-		X			
Amount outstanding						
Nature of loan	Vehicle loan					

Particular - 500,000/-

Property

Any other liability						
Grand total of liabilities		1100.000/-	X	-	-	-
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	X	X	-	-	-
	Dues to departments dealing with supply of water	X	X	-	-	-
	Dues to departments dealing with supply of electricity	X	X	-	-	-
	Dues to departments dealing with supply of telephones/mobiles	X	X	-	-	-
	Dues to departments dealing with government transport (including aircrafts and helicopters)	X	X	-	-	-
	Income Tax Dues	X	X	-	-	-
	Wealth Tax Dues	X	X	-	-	-
	Service Tax Dues	X	X	-	-	-
	Municipal /Property Tax Dues	X	X	-	-	-
	Sales Tax Dues	X	X	-	-	-
	Any other dues	X	X	-	-	-
	Grand total of all Govt. dues	X	X	-	-	-

(7) Details of profession or occupation:

- a. Self.....Dr. Ranjeet Goota M.L.A (27 Baipatti)
 b. SpouseCentral Board Employee

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
 (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kamti. Ranjeet Goota
2.	Full postal address	VII - Bashta, P.S. - Baipatti, Dist - Sirhind
3.	Number and Name of the constituency and state	27. Baipatti
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	J.D.U.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

(e) Total number of Pending cases where the court(s) have taken cognizance					
S. PAN of		Year for which last Income Tax Return filed		Last Income Tax Return filed	
(a) Candidate		D.Y. 2009-10		233680/-	
(b) Spouse:					
(c) Dependents					
6. Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II
A.	Moveable Asset (Total value)	304114/-	110000/-	—	—
B.	Immovable Asset				
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	388581/-	104100/-	—	—
(ii)	Approximate Current Market Price of Asset (Total Value)	550000/-	250000/-	—	—
7.	Liabilities				
	(i) Government dues (Total)	60000/-	—	—	—
	(ii) Loans from Bank, Financial Institutions and others (Total)	50000/-	—	—	—
8.	Highest educational qualification:				
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna this the 30th day of December 2011.

Jageta
30.12.11
DEPONENT

- Note:
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 4. The affidavit should be either typed or written legibly and neatly.